

12.10 hrs.

**CALLING ATTENTION TO MATTER
 OF URGENT PUBLIC IMPORTANCE**

**REPORTED FIRING BY POLICE NEAR
 PANJIM IN GOA**

Shri Balkrishna Wasnik (Gondia): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"Reported firing by police near Panjim in Goa on the 20th December, 1964, resulting in the death of one person and injuries to many".

The Minister of State in the Ministry of Home Affairs (Shri Hathi): A section of Winchmen supported by Shri Gerald Perriera Union (Communist) had been on strike in the Port of Vasco since 12-11-1964. The work was however carried on with the help of some Winchmen of INTUC Union. The employers formed a Winchmen's Pool as a scheme for decasualization of labour. Striking Winchmen refused to join the Pool. Some Winchmen arrived from Kerala on the 20th of December, this caused a flare-up and women with children armed with stones blocked all roads to Vasco and the harbour from 16.00 hours on 20-12-1964. All traffic was stopped. Men were inciting them openly and from hiding places. All efforts at persuasion failed. Tear gas-shells were used at 17.30 hours to disperse the crowd and some arrests were made. This was followed by stone throwing over Vasco and the harbour area by the rioters. They also overturned two cars and smashed the car of A.S.P. who was on duty. The rioters also attempted to set fire with kerosene torches to two other cars. Trains were help up. 20 police officers and men, including A.S.P. and Deputy S.P., were injured due to mob rioting and stone throwing. The injuries were on head, chest, face, legs etc. Six of them were admitted in hospital as in-patients and 20 released after treatment. Four police and six private

cars were damaged as also street lighting. Damage could have been much more extensive but for police action. As the situation was getting out of control, the A.S.P. had to order firing. Two rounds were fired. One man was hit on the chest by bullet and he died. Another man was hit in the stomach and he died on way to hospital. The crowd dispersed after firing. Situation is now peaceful and under control. Harbour working has partially been resumed.

Government of Goa have ordered a magisterial inquiry.

Shri Balkrishna Wasnik: In view of the fact that this kind of incident in Goa is the first one of its kind during the past 400 years and in view also of the fact that the strike was continuing for over a month and the situation was becoming explosive, may I know what action or precautionary measures Government took to prevent the situation becoming worse? May I also know whether Government made any serious effort to disperse the crowd that assembled there by *lathi charge* and other methods before resorting to firing?

Shri Hathi: The question perhaps involves more than one aspect. Firstly, he has asked what steps Government have taken for the improvement of the labour situation and prevention of labour unrest. So far as that is concerned, the Labour Ministry has been considering this question and it has appointed a court of inquiry to look into the whole matter. So far as the wages are concerned, it has appointed a Wage Board which will certainly look into this question. So far as the prevention of the unrest is concerned, the police have taken sufficient precautions.

Shri A. P. Sharma (Buxar): From the report it appears that there has been a lot of violent activity by the people who led the strike. May I know the name of the union that is responsible for this strike? Before resorting to this strike, has that union conducted any negotiation or tried to

secure arbitration on this subject? If not, what action is the Government going to take to check such activities of the union?

Shri Hathi: As I said in the beginning of my statement, the strike was supported by Shri Gerald Perriera Union (Communist). The conciliation proceedings actually started on the 11th. On the 12th they went on strike. Then they were arrested and released; again the agitation continued.

Shri A. P. Sharma: What action are they going to take against the union activities?

Shri Hathi: So far as the union activities are concerned, the Labour Ministry will have to take the action..

Mr. Speaker: Shri Yashpal Singh.

Shri Nambiar (Tiruchirapalli): First the grievances of the workers have to be taken before that....

Mr. Speaker: Order, order. I have called Shri Yashpal Singh.

श्री यशपाल सिंह (कैराना) : क्या सरकार ने यह गौर किया है कि वहां के मजदूर और गरीब जनता, जो कि गोलियों का शिकार हो रही है, वह अनपापुलर गवर्नमेंट के अंडर नहीं रहना चाहती और वह महाराष्ट्र में मिलना चाहती है तो सरकार इसके लिए क्या कर रही है ?

Shri Hathi: I do not think there is this question at all. I think the Member is unnecessarily bringing out this. There is nothing of that sort.

Mr. Speaker: He wanted to provoke some Members.

श्री हुकम चन्द कछवाय (देवास) : मैं यह जानना चाहता हूँ कि क्या गोली चलाने के लिए वहां की पुलिस ने मजिस्ट्रेट की अनुमति प्राप्त कर ली थी, यदि नहीं, तो क्या जिन अधिकारियों ने यह इजाजत दी थी गोली चलाने के लिए क्या सरकार उनके लिये इस सम्बन्ध में कोई कठोर कदम उठाने

वाली है ? यह स्थिति जो पैदा हुई उस को पहले ही क्यों नहीं समाप्त किया गया । और अलग से न्याय जांच की जा रही है या नहीं ?

Shri Hathi: As I said, a magisterial inquiry has been ordered by the Goa Government which will look into all this.

श्री प्रकाशवीर शास्त्री (बिजनौर) : जहां तक मेरी जानकारी है इस बन्दरगाह में तीन यूनियंस हैं । एक यूनियन कम्यूनिस्टों द्वारा समर्थित है, दूसरी सोशलिस्टों द्वारा समर्थित है और तीसरी कांग्रेस कर्मचारियों द्वारा समर्थित है और एक, एक करके इन यूनियनों की हड़तालें होती रहती हैं, मैं यह जानना चाहता हूँ कि क्या सरकार ने कोई इस तरीके का प्रयास किया है कि इन तीनों यूनियनों के अन्दर कोई समन्वय स्थापित हो जाय ताकि इस प्रकार की सीमा के ऊपर अवाञ्छनीय घटनायें दुबारा न हों ?

Shri Hathi: The hon. Member is right. There are three different unions and this strike and industrial unrest is going on for the last four or five months, since August, and I said that for this purpose the Labour Ministry has ordered the court of inquiry to look into the whole thing.

श्री जगदेव सिंह सिद्धान्ती (अज्जर) : यह जो मंत्री महोदय का उत्तर है यह प्रायः सरकारी स्रोत से चल कर यहां जो एक दफ्तरी हुकूमत है वह लिख कर उन्हें दे देती है और वह यहां पढ़ देते हैं, तो क्या मंत्री जी अपने गुप्तचर विभाग के द्वारा भी सही रिपोर्ट प्राप्त करके उत्तर देते हैं ?

अध्यक्ष महोदय : मंत्री जी ने कहा तो है कि मैजिस्ट्रेटियल इनक्वायरी का आर्डर दे दिया गया है और वह इस बारे में रिपोर्ट देंगे ।

श्री राम सेवक यादव (बाराबंकी) : क्या मंत्री महोदय का ध्यान अखबार की इस

[श्री रामजेवक यादव]

खबर की और गया है कि फायरिंग जो हुई है वह एक गैर जिम्मेदाराना ढंग से हुई है और हुआ यह कि केरल का एक विजिटर, जो वहाँ आया हुआ था, उस पर भी फायरिंग हुई और वह मर गया ।

श्री हाथी : मेरे पास जितनी जानकारी थी वह मैंने अपने स्टेटमेंट में कह दी है ।

श्री मधु लिमये (मुंगेर) : मैं यह जानना चाहता हूँ कि चूँकि गोदी मजदूरों का संघा सम्बन्ध होता है गल्ले के आयात से, और जब वहाँ झगड़ा हो जाता है तो उस के लिये विरोधियों को बदनाम किया जाता है, इसलिए मैं जानना चाहता हूँ कि क्या सम्बन्धित मंत्री लोग, जैसे गृह-मंत्री हैं, मजदूर मंत्री हैं, यातायात मंत्री हैं और अन्न मंत्री हैं; आपस में उसके ऊपर विचार करके कोई एक नई उच्च स्तरीय समिति या दूसरी कोई एक मशीनरी कायम करने के लिए तैयार हैं जिसके कि द्वारा मजदूर प्रतिनिधियों से बातचीत हो सकती है और गोदी के झगड़ों का कोई एक हल हम हमेशा के लिए निकाल सकते हैं ।

श्री हाथी : मजदूरों के बारे में वहाँ जो यह स्थिति चल रही है, इंटर यूनियन रिवैलरी होती है वह किस कारण से होती है और उसे कसे खत्म किया जा सकता है इस सब को सोचने के लिये लेबर मिनिस्ट्री ने एक इन-क्वायरी कमेटी नियुक्त की थी । दूसरे जो उनकी वैजेज के बारे में एक असन्तोष का कारण था उसके लिए भी एक वेज बोर्ड कायम की है और इस बारे में लेबर मिनिस्टर, होम मिनिस्टर और चीफ़ लेबर कमिश्नर आदि साथ मिलकर सोचते रहते हैं ।

Shri Shinkre (Marmagoa): The Marmagoa harbour, almost a major harbour in the country, was completely free from labour trouble. It is true that this was largely due to the ruthless regime of the Portuguese which prevailed there before liberation.

This also cannot be denied that some of the trouble that has been created after liberation is due to rivalries between the various labour unions. And the fact lies there that....

Mr. Speaker: He should try to put only a supplementary question.

Shri Shinkre: That also remains there. The Congress-sponsored union was the last one which stepped in and, therefore, is comparatively weaker, and as such some feeling has grown in Goa.....

Mr. Speaker: I cannot allow a speech. He should ask for some information. There should not be this kind of introduction.

Shri Shinkre: That the Government are not completely clean and unbiased to the labour movement and in this very particular case also.....

Mr. Speaker: The hon. Member should put his question now.

Shri Shinkre: I am putting the question. What I have said is part of the question.

Mr. Speaker: It cannot be so long.

Shri Shinkre: You may please excuse me. It is part of the question.

Mr. Speaker: He has put in so many things.

Shri Shinkre: In this context, I want to know....

Mr. Speaker: That context also is spreading somewhere.

• Shri Shinkre: In the context of that may I know whether Government are contemplating to take any steps to ensure clean and fair and unbiased labour movement at the harbour instead of encouraging indirectly the growth of the rivalries and thereby trying to kill the non-Congress-sponsored unions?

Shri Nambiar: It is a very good question.

Mr. Speaker: Is he quite happy with the question only?

Shri Nambiar: We want to know the answer also.

The Minister of Transport (Shri Raj Bahadur): It is true that during the Portuguese regime, no trade union movement was allowed, nor was it possible in the circumstances. Trade union activities, of course, tried to assert themselves only after the liberation.

Shri Ranga (Chittoor): The hon. Minister is also making a speech.

Shri Raj Bahadur: I am only replying to the question put by the hon. Member.

There has been inter-union rivalry and the strike was a result thereof. A court of inquiry has been appointed. The point is that after the failure of the strike and the restoration of the work at the port to normal level, there was some frustration in the union which had struck . . .

Shri A. P. Sharma: It was the communist union.

Shri Raj Bahadur: Yes, it was the communist union.

Shri S. M. (Kanpur): What is happening in TELCO?

Shri Raj Bahadur: All these incidents were an aftermath of the failure of the strike. (*Interruptions*).

Mr. Speaker: If hon. Members do not want to hear the hon. Minister the hon. Minister might sit down.

Shri Shinkre: He has not replied to my question.

Mr. Speaker: I am sorry if it has not been replied to.

Shri Ranga: What the hon. Member was asking about was one thing, but the answer given by the hon. Minister relates to another thing

Mr. Speaker: If the hon. Minister is interrupted and he is not allowed to answer, then what can be done? I was asking the Members to have patience so that the answer might come. But if hon. Members do not allow the hon. Minister to answer, then what could I do?

Shri Nambiar: On a point of order. Shri A. P. Sharma had stated that it was a communist union. I say that it was the INTUC which had created trouble there.

Shri A. P. Sharma: Why should the hon. Member be afraid of calling himself communist when he is a communist?

Shri Nambiar: Why should my hon. friend be afraid of calling himself as belonging to the INTUC when he does belong to that?

Mr. Speaker: I have appealed to the Members earlier also that unless I have identified a Member, except for brief interruptions that might be necessitated at some time, no Member should begin to speak in this manner.

Shri Nath Pai (Rajapur): Have Government examined the veracity or otherwise of allegations in very responsible journals both in Goa and in Bombay that one of the root causes of the continued and disturbing unrest in this very vital port of Goa is the provocative and obscurantist attitude adopted by the INTUC union. . . .

Shri A. P. Sharma: No.

Shri Nath Pai: which pursues a political policy with a view to discrediting the only non-Congress Government in India?

Shri Hathi: I thought that inter-union rivalry was only in that particular field. But as I said, one of the causes of this unrest is alleged to be the inter-union rivalry, and that is why a court of inquiry has been appointed.

Shri Ravindra Varma (Thiruvella): The hon. Minister referred to the

[Shri Ravindra Varma]

violent incidents in Goa. May I know whether it is a fact that there was a total and sudden failure of power-supply in Goa on that day, and if so, whether Government are in a position to state whether that was due to sabotage or due to one of the periodical failures of power-supply from which the Union Territories suffer?

Shri Hathi: The street lights were damaged because of these violent acts.

Shri K. C. Pant (Naini Tal): May I know the total loss of foreign exchange as well as demurrage incurred on account of this strike?

Shri Hathi: I have not got the figures with me, and I would require notice for that.

12-26 hrs.

RE: SUSPENSION OF MEMBER
FROM SERVICE OF THE HOUSE

(Dr. Ram Manohar Lohia)

Mr. Speaker: Shri Kishen Pattnayak has written to me that he wants to raise a point: He may raise it now.

श्री किशन पटनायक (सम्बलपुर) :
अध्यक्ष महोदय, मैं माननीय सदस्य, डा० राम मनोहर लोहिया, की कल हुई मुअत्तिली के बारे में यह प्वाइंट रेज करना चाहता हूँ। कल की घटना जिन परिस्थितियों में हुई, उन परिस्थितियों के दो पहलू हैं—एक है संसद्-कार्य मंत्री का जुर्म और दूसरा है आपकी जिम्मेदारी।

जहाँ तक संसद्-कार्य मंत्री के जुर्म का सम्बन्ध है, वह आपको 4 दिसम्बर की प्रोसीडिङ्ग में मिलेगा। 4 दिसम्बर को विजिनेस एडवाइजरी कमेटी की रिपोर्ट पेश करते हुए उन्होंने सदन को यह आश्वासन दिया था कि डा० लोहिया के प्रस्ताव के बारे में 7 तारीख के बाद, यानी प्रधान मंत्री के लौटने के बाद ही, तारीख तय कर दी जायेगी।

सदन के सामने उन्होंने यह वचन दिया था, लेकिन इस वचन का कभी भी पालन नहीं हुआ। जब उन्होंने सदन को यह वचन दिया था तो उस वचन का पालन करवाने की जिम्मेदारी कुछ हद तक आप की भी है।

तो संसद्-कार्य मंत्री का जुर्म और आपकी जिम्मेदारी, इन दोनों में सम्बन्ध रखते हुए मैं कहना चाहता हूँ कि अगर हम लोगों ने सदन को ठीक ढंग से चलाया होता और संसद्-कार्य मंत्री ने जो वचन दिया था, उसको अमल में लाने के लिये उनको मजबूर किया होता, तो कल की घटना न होती। कल जो घटना हुई, उसकी बुनियाद इस किस्म की है।

मैं चाहता हूँ कि आप इस दृष्टि से कल की घटना को देखें और यह समझ कर कि इसके पीछे संसद्-कार्य मंत्री का ही जुर्म है, कल की मुअत्तिली को कैसल करें और संसद्-कार्य मंत्री से कै.फयत मांगें।

अध्यक्ष महोदय : जहाँ तक संसद्-कार्य मंत्री का ताल्लुक है, उस का जवाब तो गवर्नमेंट देगी। क्या मिनिस्टर साहब कुछ कहना चाहेंगे ?

गृह-कार्य मंत्री (श्री नन्दा) : जी हाँ।

अध्यक्ष महोदय: जहाँ तक मेरा सम्बन्ध है, वह मैंने कल ही रोशन कर दिया था। मैंने कल भी समझाने की कोशिश की थी कि ये दोनों बातें बिल्कुल अलाहदा हैं। कल जो फ्रैसला लिया गया, वह इस हाउस का है—मेरा नहीं है। और न यह जिम्मेदारी मुझ पर आती है कि जो एशोरेंस दी गई है, मैं गवर्नमेंट को कहूँ कि वह इसको फ़ौरन पूरा करे। कमेटी के सामने वह प्रस्ताव गया और मैंने सुना है कि उसने उसको कंसिडर भी किया है। मिनिस्टर साहब जो बयान देंगे, उससे पता चल जायेगा कि क्या वाक-यात हैं।